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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-871/1989

New Delhi this the 19th day of August, 2003.

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Naik, Member(A)

Sh. Abhey Ram,
Mail Overseer,
Tosham,
Bhiwani Sub Division,
Bhiwani(Haryana). Applicant
(through Sh. Alok Sangwan, Advocate)

Versus

1. Inspector Post Offices,
Sub Division,
Charkhi Dadri.
2. Supdt. Post Offices,
Bhiwani Division,
Bhiwani.
3. Secretary,
Post and Telegraphs Deptt.,
Govt. of India, New Delhi. . . . Respondents

(through Sh. M.M. Sudan, Standing Counsel)

ORDER (ORAL)
Shri Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicant is seeking quashing of certain orders purported to have been passed withholding his salary, increments and similar other penalty.

2. Needless to state that the applicant had filed a Suit at Charkhi Dadri District Bhiwani but thereafter the same has been transferred to this Tribunal.

3. Learned counsel for the applicant contended that the penalties have been imposed by an authority not competent to do so.

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4. We are not dwelling into this controversy. The reason being that the orders under question are appealable orders. The applicant, if so advised, may prefer an appeal against those orders in accordance with law and bring all the relevant facts to the notice of the Appellate Authority who would be competent to pass appropriate orders. If need be thereafter the applicant may approach this Tribunal.

5. Subject to aforesaid, the OA is disposed of.

Dasti.

Naik
(S.K. Naik)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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